

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
ARPITA FILAMENTS PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s ARPITA FILAMENTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/03/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2009PTC056411
5.	Address of the registered office and principal office (if any) of corporate debtor	4/3310, H.K. STREET, BEGAMPURA, ZAMPA BAZAR, SURAT, GUJARAT, INDIA-395003.
6.	Date of closure of Insolvency Resolution Process	25/10/2023 (order received on 28/10/2023)
7.	Liquidation commencement date of corporate debtor	25/10/2023 (order received on 28/10/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pragnesh Mahendrabhai Jagasheth Regn. No: IBB/WPA-001/IP-P02219/2020-2021/13456
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Office 302, 3 rd Floor, Vijaynagar, Gate No.-1, Majura Gate, Ring Road, SIDS Hospital, Surat- 395001. Email: jagasheth@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Office 302, 3 rd Floor, Jagasheth & Co., Nimman Bhawan, Vijaynagar, Gate No. 1, Majura Gate, Ring Road, SIDS Hospital, Surat- 395001. Email: liquidation.arpita@gmail.com
11.	Last date for submission of claims	24/11/2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the Arpita Filaments Private Limited on 25/10/2023.

The stakeholders of Arpita Filaments Private Limited are hereby called upon to submit their claims with proof on or before 24/11/2023, to the liquidator at the address mentioned against item No. 10.

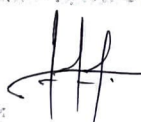
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proof of claims shall attract penalties.

Date: 31/10/2023
Place: Ahmedabad



Mr. Pragnesh Mahendrabhai Jagasheth
Liquidator, in the matter of Arpita Filaments Private Ltd.
Regn.No: IBB/WPA-001/IP- P02219/2020-2021/13456
AFA No.: AA1/13456/02/050324/105527 Valid till 05/03/24

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of **AMBUJA CEMENTS LIMITED** office at **Adani Corporate House, Shantigram Near Vaishnav Devi Circle, S. G. Highway, Khodiyar, Ahmedabad, Gujarat 382421**, registered in the name of the **RAMILABEN J PATEL (DECEASED ON 18/05/2019) & BHRUGESH JANAKRAY PATEL** following shares have been lost by them.

Folio No.	No. Of Securities Held	Certificate No.	Distinctive Nos From	Distinctive Nos To
R21314	1000 500	16456 16456	20329041 910831450	20330040 910831949

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **LINK INTIME INDIA PVT LTD** 247 Park, C-101, 1st floor, L.B.S. Marg, Vikhroli (W) Mumbai-400083 Tel: 022 49186270 within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

Place : Ahmedabad (Name of Legal Claimant)
Date : 28-10-2023
Bhrugesh Janakray Patel

IDBI Bank Ltd., Godhra Branch
Guruprasad Complex, Chitra Road, LIC Marg, Godhra- Pin- 389001, Vadodara

Appendix-IV(Rule-8(1)) - **POSSESSION NOTICE** - (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **IDBI Bank Limited (IDBI)**, **Siddhanath Road Branch, Vadodara** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 05.10.2023** calling upon the **M/s. Patanjali Chikitsalaya (Borrower)** and **Mrs. Sonalben Dharmendrakumar Soni (Guarantor & Mortgagor)**, to repay the amount mentioned in the notice being **Rs. 26,18,647.69 (Rupees Twenty Six Lakh Eighteen Thousand Six Hundred Fourth Seven & Paise Sixty Nine Only)** with further interest from mentioned in the notice and incidental expenses, costs thereon, within 60 days from the date of receipt of the said Notice.

The Borrower/Co. Borrower/Guarantor & Mortgagor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this **26th day of October of the year 2023**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IDBI Bank Limited (IDBI)**, **Godhra Branch**, for an amount **Rs. 26,18,647.69 (Rupees Twenty Six Lakh Eighteen Thousand Six Hundred Fourth Seven & Paise Sixty Nine Only)** with further interest from **01.08.2023** as mentioned in the notice and incidental expenses, costs thereon. (Amount deposited after issuing of Demand Notice U/Section 13(2) has been given effect)

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

Description of the Immovable Property

All that piece and parcel of immovable Property situated at Godhra City T. P. 1, F.P.No. 8, Total plot area : 37.0684 Sq. Mtrs. Paiki, G.F. South Side Shop, Built up area : 18.80 Sq. Mtrs. (Total 36.30 Sq. Ft.) with undivided share of 3.00 Sq. Mtrs., Mun House No.4/272/G/1, Opp. Dr. A. P. Pandya Hospital, Kalai Darwaja, Godhra, Dist. Panchmahal in the State of Gujarat. Bounded: East : Road, West: Remaining Land of Same Lat No, North: Common Land with adjoining Shop, South : Remaining Land of Same Lat No.

Together with all and singular the structures and erections thereon, both present and future.

Date: 26.10.2023- Place: Godhra **Sd/ Authorised Officer, IDBI Bank Ltd.**

FORM B PUBLIC ANNUITY
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARPITA FILAMENTS PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s ARPITA FILAMENTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/03/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2009PT056411
5.	Address of the registered office and principal office (if any) of corporate debtor	4/3310, H.K. STREET, BEGAMPURA, ZAMPA BAZAR, SURAT, GUJARAT, INDIA- 395003
6.	Date of closure of Insolvency Resolution Process	25/10/2023 (order received on 28/10/2023)
7.	Liquidation commencement date of corporate debtor	25/10/2023 (order received on 28/10/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pragnesh Mahendrabhai Jagasheth Regn. No: IBB/IIPA-001/IIP-P02219/2020-2021/13456
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Office 302, 3 rd Floor, Vijaynagar, Gate No.-1, Majura Gate, Ring Road, SIDS Hospital, Surat- 395001. Email: jagasheth@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Office 302, 3 rd Floor, Jagasheth & Co., Nirman Bhawan, Vijaynagar, Gate No. 1, Majura Gate, Ring Road, SIDS Hospital, Surat- 395001. Email: liquidation.arpita@gmail.com
11.	Last date for submission of claims	24/11/2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the **Arpita Filaments Private Limited** on **25/10/2023**.

The stakeholders of **Arpita Filaments Private Limited** are hereby called upon to submit their claims with proof on or before **24/11/2023**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proof of claims shall attract penalties.

Mr. Pragnesh Mahendrabhai Jagasheth
Liquidator, In the matter of Arpita Filaments Private Ltd.
Regn. No: IBB/IIPA-001/IIP- P02219/2020-2021/13456
Date: 31/10/2023
Place: Ahmedabad
AFA No.: AA/11/3456/02/050324/105527 Valid till 05/03/24

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **20.04.2023** calling upon the Borrower(s) **MAULIK DINESHKUMAR PAREKH, PINKAL PAREKH AND DINESHBHAI PAREKH ALIAS DINESH AMRATBHAI PAREKH** to repay the amount mentioned in the Notice being **Rs. 42,71,684.66 (Rupees Forty Two Lakhs Seventy One Thousand Six Hundred Eighty Four And Paise Sixty Six Only)** against Loan Account No. **HHLRNR00496341** as on **13.04.2023** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **26.10.2023**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 42,71,684.66 (Rupees Forty Two Lakhs Seventy One Thousand Six Hundred Eighty Four And Paise Sixty Six Only)** as on **13.04.2023** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT RIGHT TITLE AND INTEREST OF PROPERTY BEARING FLAT NO. L-G/05, ADMEASURING ABOUT 58.78 SQ. MTRS., ON THE GROUND FLOOR IN THE SCHEME KNOWN AS "KAUTILYA APARTMENT" FOR NEW GOKULNAGAR COOPERATIVE HOUSING SOCIETY LIMITED VIBHAGH-2 (OLD NEW GOKULNAGAR COOPERATIVE HOUSING SOCIETY LIMITED), CONSTRUCTED ON LAND BEARING FINAL PLOT NO. 169 OF T.P. SCHEME NO. 3, NEW SURVEY NO. 18/1 OF JODHPUR (OLD SURVEY NO. 112/1 OF VEJALPUR), SITUATE, LYING AND BEING AT MOJE: JODHPUR OF TALUKA VEJALPUR, IN THE REGISTRATION DISTRICT OF AHMEDABAD AND SUB DISTRICT OF AHMEDABAD-4 (PALDI), JODHPUR, AHMEDABAD-380006, GUJARAT. BOUNDARIES OF THE PROPERTY

EAST : FLAT NO. L-G/6 WEST : ADESHAPARTMENT
NORTH : ASOPALV/PARTY PLOT SOUTH : FLAT NO. L-G/4

Date : 26.10.2023 **Sd/-**
Place : AHMEDABAD **Authorised Officer**
INDIABULLS HOUSING FINANCE LIMITED

Indian Bank
Sis Complex, 194, DBZ South, Opp. Shivaji Public Garden, Gandhidham (Kutch), Gujarat.
Tel/ Fax : 02836229484, E-mail : g519@indianbank.co.in

CORRIGENDUM FOR CHANGE IN DATE OF SALE NOTICE

Please Refer to the Sale Notice Advertisement Published in this newspaper on **18.10.2023 in Financial Express**. For the public in general and in particular to the Borrower (s) and Guarantor (s) for Sale of immovable property of following borrowers in table below. The Public in General is hereby notified that the Date of Sale has been Changed from **04.11.2023 to 10.11.2023**. All the other Details, terms and conditions will remain the same.

Sl No	Name of the Borrower	New Sale Date	New EMD Date
1	Manish Jagdish Bijariya	10.11.2023	09.11.2023
2	Trilok Gopal Lal Rao	10.11.2023	09.11.2023

Date: 31.10.2023 **Authorized Officer,**
Place: Rajkot **(Indian Bank)**

GUJARAT POLY ELECTRONICS LTD.
CIN.L21308GJ1989PLC012743

Regd. Office: B-18, Gandhinagar Electronic Estate, Gandhinagar-382024, Gujarat
Telephone: 7935333658, E-mail: gpe@kilachand.com, Website: www.gpeindia.in

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2023

Sr. No.	Particulars	Quarter Ended			
		30-09-2023 Unaudited	30-06-2023 Unaudited	30-09-2022 Unaudited	31-03-2023 Audited
1.	Total Income from Operations	415.44	503.08	683.69	2,040.88
2.	Net Profit for the period before Tax	32.66	72.18	308.18	529.87
3.	Net Profit for the period after Tax	32.66	72.18	308.18	529.87
4.	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after Tax) and Other Comprehensive Income (after Tax)	32.66	72.18	307.00	517.68
5.	Equity Share Capital	855.00	855.00	855.00	855.00
6.	Earnings Per Share (of ₹ 10/- each) (not annualised) Basic and diluted	0.39	0.84	3.60	6.20

a) The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors of the company at their respective meetings held on October 30, 2023. The Statutory Auditors of the Company have reviewed Unaudited financial results as per Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015.

b) The unaudited financial results for the quarter and half year ended September 30, 2023 have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.

c) The above is an extract of the detailed format of Unaudited Quarter ended Financial Results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter ended Financial Results are available on the Stock Exchange website: www.bseindia.com and our company website: www.gpeindia.in

On Behalf of Board of Directors,
Gujarat Poly Electronics Limited
Sd/-
A H MEHTA
Managing Director
DIN 00005523

Place : Mumbai
Date : October 30, 2023

Union Bank of India, Regional Office Junagadh,
3rd Floor, Milestone building, Zanzarda Road, Zanzarda Chowkdi, Junagadh - 362001
Ph. : 0285 2990183, E Mail: cb8834rec@unionbankofindia.bank

MEGA E - AUCTION SALE NOTICE
(For sale of Immovable Properties)

E Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to 8 (6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s, that the below described immovable property mortgaged / charged to **Union Bank Of India (Secured Creditor)**, the possession of which has been taken by the Authorized Officers of **Union Bank of India**, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis, for recovery of respective dues mentioned hereunder against the secured assets mortgaged/charged to Union Bank of India, from respective borrower(s) and guarantor(s). The detail of terms of sale have been uploaded in the website. The reserve price and earnest money deposit is shown there against each secured asset. The sale will be done by the undersigned through e-auction platform provided here under:

Last date of depositing EMD : On or before the commencement of e-Auction • Date and time of Auction : 16.11.2023 from 12.00 AM to 05.00 PM

Sr. No.	Branch Name & Name of the Borrower/ Guarantor & amount Outstanding	Description of the properties	Reserve price (in lakhs)	EMD of the property (In Rs.)	Bid Increment Amount	Account details for depositing EMD : A/c No. & IFSC CODE
1	UBI - Veraval Branch (531413) M/s Khodai Dhara, Proprietor Mr. Bharat Dhanji Dalki, Mr. Bharat Dhanji Dalki, Mr. Pravinbhai Jethalal Khoraba (Co-Obligants) Rs. 25,83,109.19 as on 31.05.2021 and further interest at contractual rate & cost	Residential House Building constructed on Land 42.03 Sq. Mtrs. of Plot No. 39 Paiki, East - North side of Gamtal S. No. 229 to 241 of Veraval, Situated at Street No. 02, Dolatpress area City Veraval, Taluka : Veraval District : Gir Somnath in the name Mr. Bharat Dhanji Dalki. Boundaries : East : Road, West : Property of Ansuayaben Durlabhji Joshi, North : Road, South : Property of Daraji Nitaben	16.74	1,67,400	10,000	314101980050000 UBIN0531413 Mr. Ramesh Kumar Choudhary Mob. 70008 40550
2	Veraval Branch (531413) M/s Madhav Trading Co. Prop. - Mansukhlal Bhailal Suchak (Borrower) Mr. Chandu Mathuradas Adhiya (Guarantor) Rs. 56,22,317.58 as on 31.06.2022 and further interest at contractual rate & cost.	All that Part and Parcel of the Immovable Property of Non-Agricultural Land situated at Village : Gorakhmandi, Ta. : Sutrapada, S. No. 390/5 Acer 0.04 Guntha Land (Sq. Mtrs. 405.00) and Bounded as under : On or towards East : Property of Jiva Jodha, On or towards West : Vada of Bhikha Mala, On or towards North : Vada of Vajrang Vira, On or towards South : Veraval-Kodinar Road	27.00	2,70,000	10,000	
3		All that Part and Parcel of the Immovable Residential Property on Plot No. 14 Paiki, Eastern Side Land Sq. Mtrs. 46.787 of Property Known as "Kolaba" situated at Near Railway station, T. P. Scheme No. 2, Final Plot No. 29, under Limit of Veraval Patan joint Municipality Ta. : Veraval Dist. Gir Somnath, and Bounded as under : East : Plot No. 15, Girdharlal Harjivan, West : Res. Building Plot No. 14 Paiki, North : 6.10 Mts. Wide Road South : Plot No. 21	15.07	1,50,750	10,000	
4	UBI - Veraval Branch (531413) Mahendra Jivabhai Dalki (Borrower) Mr. Chimanbhai Jivabhai Gadhiya (Co-Obligant) Rs. 17,78,912.10/- as on 01.01.2019 and further interest at contractual rate & cost	All that part and parcel of the Residential Land and Building at Revenue Survey No. 24/1, Plot No. 34, Block No. 8, Umiya Nagar, Near by Bal Mukund Society, Admeasuring 57.40 Sq. Mtrs. Village : Galiyavad, Taluka : Talala, Dist. : Gir Somnath in the name of Mr. Dalki Mahendra Jivabhai. Bounded as Follow : East : Road, West : Common Plot, North : Block No. 7, South : Block No. 9	8.33	83,300	10,000	
5	UBI - Veraval Branch (531413) M/s Madhav Ice & Cold Storage, (Prop. Mr. Vijaybhai Parbatbhai Ram) Mr. Hamirbhai Karsanbhai Solanki (Co. obligant) Rs. 24,96,871.00 as on 11.07.2018 and further interest at contractual rate & cost	All that part and Parcel of the Property belonging to Mr. Vijaybhai Parbatbhai Ram, Industrial Land & Building situated at Revenue Survey No. 93 paiki, Near Indian Oil Petrol Pump, Village - Gadu, Taluka - Maliya Halina, Dist. - Junagadh, Admeasuring area 607-50 Sq. Mtrs. bounded as under : East : Agri Land of S. No. 93 paiki, West : Land of Hurbhai Alibhai and way, North : 14 ft. way then land of Rambhai Karadiya, South : Agri. Land of S. No. 93 paiki	36.68	3,66,800	10,000	
6	Veraval Branch (531413) 1) Mr. Ismailbhai Mohmadbhai Kesur (Borrower) 2) Mr. Karimbhai Ganibhai Tavani (Co-obligant) Rs. 26,07,056.12/- as on 30.04.2021 and further interest at contractual rate & cost.	Residential House Building Known Block No. 1, Constructed On Land Sq. Mtr. 78-40 Of Plot No. 13 paiki Old Gamtal Area of Village : Talala, Situated At Patel Chora, Village : Talala, Ta. : Talala, Dist. : Gir - Somnath And Bounded As Under : East : Public Way, West : Land of Plot No. 13 Paiki, North : Property of Block No. 2, South : Plot No. 13 Paiki	8.11	81,100	10,000	
7	Veraval Branch (531413) 1) Mr. Ramesh Punjabhai Gohel (Borrower) S/o Mr. Punjabhai Keshavbhai Gohel 2) Mr. Umeshbhai Lakhmanbhai Dari (Co-obligant) S/o Mr. Lakhmanbhai Jivabhai Dari Rs. 24,86,149.20 as on 31.03.2021 and further interest at contractual rate & cost	Residential Land and Building Known Block No. 2, Constructed on Land Sq. Mtr. 64-60 of Plot No. 13 paiki, Old Gamtal Area of Village : Talala, situated at Patel Chora, Village : Talala, Ta. : Talala, Dist. : Gir - Somnath and Bounded as under : East : Public way, West : Land of Plot No. 13 paiki, North : Public way, South : Property of Block No. 1	6.43	64,300	10,000	
8	UBI - Veraval Branch (531413) Mr. Sandipbhai Bhagwanbhai Zarer (Borrower), Mr. Kalpesh Bhagwanbhai Jarer (Co-applicant), Mr. Vijay Parbat Ram (Co-Obligant) Rs. 15,59,102.42 as on 31.03.2021 and further interest at contractual rate & cost	Residential House, constructed on Land Sq. Mtr. 74-00 of Plot No. 13 Paiki, Southern Side of N. A. Land Survey No. 325 of Village : Bhalpara, Taluka : Veraval - 362 266, Dist. : Gir Somnath, Gujarat. Property Owned by Mr. Sandipbhai Bhagwanbhai Jarer, Bounded by : East : Plot No. 12, West : 6.0 Mtr. Wide Road, North : Plot No. 13 Paiki, South : N. A. Land of S. No. 326	10.48	1,04,850	10,000	
9	Junagadh Branch (e-AB) (826278) 1) Mr. Mukesh Dama Sukhadiya 2) Mr. Damodarabhai Pragibhai Gosiya Rs. 86,11,586.02/- as on 30/09/2020 and further interest at contractual rate & cost	1. Residential Land and Building belonging to Mr. Damodarabhai Pragibhai Gosiya Situated in R. S. No. 1193/3 & 1193/4, Plot No. 13 & 14, Bai Area, Khavra Road, Mangrol Bandar, Muktpur Road, Mangrol, Dist. Junagadh. Land Admeasuring 208 Sq. Mtr. and Bounded by : East : S. No. 1193/1, West : Plot No. 12, North : Plot No. 6 & 7, South : 6.00 Mtr. Road	42.14	4,21,400	10,000	26271980050000 UBIN0826278 Mr. Gurpreet Singh Mob. 94176 56725
10		2. Land and Building - Open Plot belonging to Mr. Mukesh Dama Sukhadiya Situated in R. S. No. 1193/3 & 1193/4, Plot No. 4, Bai Area, Khavra Road, Mangrol Bandar, Muktpur Road, Mangrol, Dist. Junagadh. Land Admeasuring 104.60 Sq. Mtr., Builtup area 157.60 Sq. Mtr. and Bounded by : East : Plot No. 5, West : Plot No. 3, North : Other Property, South : 6.00 Mtr. Road	15.54	1,55,400	10,000	
11		3. Land and Building - Residential Cum Commercial Building belonging to Mr. Mukesh Dama Sukhadiya Situated in R. S. No. 3609, Near Khavra Samaj Office & SBI, Bandar Road, Mangrol, Dist. Junagadh. Land Admeasuring 49.16 Sq. Mtr., Builtup area 49.16 Sq. Mtr. and Bounded by : East : Road, West : Other Property, North : Other Property, South : Other Property	13.72	1,37,200	10,000	
12		4. Land and Building - Commercial & Residential Building belonging to Mr. Mukesh Dama Sukhadiya Situated in R. S. No. 3608, Near Khavra Samaj Office & SBI, Bandar Road, Mangrol, Dist. Junagadh. Land Admeasuring 28.74 Sq. Mtr., Builtup area 49.16 Sq. Mtr. and Bounded by : East : Road, West : Other Property, North : Other Property, South : Road	8.02	80,200	10,000	
13	Porbandar Branch (902608) Mr. Rajubhai Babubhai Kothari (Borrower) Mr. Devabhai Chanabhai Odedara (Guarantor) Rs. 12,92,027 as on 28.06.2018 and further interest at contractual rate & cost	All That Part and Parcel of Residential Property belonging Mr. Rajubhai Babubhai Kothari, Situated at Vill. Chhaya, Tal. : Porbandar, bearing Chhaya Revenue Survey No. 259 and 260 paiki, Plot No. 32 paiki, Part-F, Eastern Part its land and admeasuring 62.91 Sq. Mtrs. 48-80 of "Sitaram Nagar" and Bounded by : East : Land of Plot No. 38 & Common wall, West : Land of Plot No. 32 paiki part-F, North : Land of Plot No. 33, South : 7-50 Mtrs wide Common Road	9.49	94,900	10,000	026021980050000 UBIN0902608 Mr. Jai Prakash Ramchandani, M. 8770042157
14	UBI - Porbandar Branch (902608) Mr. Rajubhai Sajanbhai Keshwala (Borrower) S/o Mr. Sajanbhai Ranmalbhai Keshwala, Mrs. Asha Raju Keshwala (Co-applicant) W/O Mr. Rajubhai Sajanbhai Keshwala, Rs. 13,48,754.00 as on 28.10.2018 and further interest at contractual rate & cost	All the Part and Parcel of the Residential Property belonging to Mr. Rajubhai Sajanbhai Keshwala and Mrs. Ashaben Rajubhai Keshwala, situated at Village : Khapat, Taluka : Porbandar, Bearing Revenue Survey No. 50 paiki, Plot No. 48 Southern part of Shital Park. Land Admeasuring 62.91 Sq. Mtrs., Shital park, Pombandar - 360575 and Bounded by : East : Land of Plot No. 48 paiki, West : Common Road, North : Land of Plot No. 48 paiki, South : 7.50 Mtrs. Wide common Road	17.87	1,78,700	10,000	
15	UBI - Porbandar Branch (902608) Mrs. Ushaben Shamjibhai Sheraji (Borrower), Mr. Manishbhai Savdasbhai Bhadarka (Co-Obligant) Rs. 13,38,011.00 as on 03.06.2018 and further interest at contractual rate & cost	All that Part and Parcel of the Residential Property belonging to Ms. Ushaben Shamjibhai Sheraji situated at Village : Khapat, Taluka : Porbandar, bearing Revenue Survey No. 21 Paiki, Plot No. 88 Paiki Part - A Paiki, Sub Part No. 88/A/2, Land Adm. 33-47 Sq. Mtrs. Ravi Park, Porbandar - 360 575 and Bounded by : East : Land of Plot No. 88 Paiki Part 88/A-1, West : Land of Plot No. 88 Paiki Part 88/A-3, North : 6 Mtrs. Wide Common Road, South : Land of Plot No. 88 Paiki Part B and 88/A-4	11.80	1,18,000	10,000	

Terms and conditions of the E - Auction as under :

- Details of Encumbrances over the property as known the Bank: Not Known.
- Interested bidder are requested to register their detail with service provider <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> by submission/verification of KYC documents and transfer of EMD in WALLET must be completed well in advance at least two days before auction date.
- Authorized Officer/Bank E-Auction Service Provider will not be liable for any delay/failure for verification of KYC documents/failure to transfer EMD in Wallet. 4. EMD to be deposited in Global EMD Wallet through NEFT/RTGS/Transfer (after generation of Challan from <https://mstcecommerce.com/auctionhome/ibapi/index.jsp>)
- For downloading further details, process compliance and terms-conditions, please visit (a), (b) Website address of service provider <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>, <https://www.ibapi.in>, <https://www.unionbankofindia.co.in> where "Guidelines are available with educational video. 6. For further details contact Union Bank of India, Regional Office, Junagadh, Mr. Shiyaram Prashad (M. 81879 60178).
- The terms and condition shall be strictly as per provision of the security interest Rules (Enforcement) Act, 2002

SALE NOTICE TO BORROWERS / GUARANTORS

This may also be treated as notice u/r 8(6) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E - Auction Sale on the above mentioned date.

(In The Event Of Any Discrepancy Between The English Version And Any Other Language Version Of This Auction Notice, The English Version Shall Prevail)

Date : 27.10.2023, Authorised Officer,
Place : Junagadh **Union Bank of India**

Bank of Baroda
Udhana Magdalla Branch : Sunrise Residency, Udhna Magdalla Road, Bamroli Road, Surat, Gujarat - 395007, Phone No. 0261-2637011, E-mail : udhnam@bankofbaroda.com

Appendix - IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **25.08.2023** calling upon the **Mr. Vikashkumar Ashvinibhai Patel and its Guarantor Mr. Rakeshbhai Narottambhai Patel** to repay the amount mentioned in the notice being **Rs. 14,21,802.20** as on 25.10.2022 + interest from 07.09.2022 + Legal & other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **27th day of October of the year 2023**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Udhna Magdalla Branch** for an amount **Rs. 14,21,802.20** as on 25.10.2022 + interest from 07.09.2022 + Legal & other Expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the piece and parcel of **Plot No. 166 +167**, Total adm. about 648 sq.fts. i.e. 60.32 Sq.mtrs. of **Maa Anandi** situated on the land bearing R.S. No. 8/3/B & 8/3/A i.e. Block No. 148 of the **Village - Deladva, Taluka - City (Choryasi) District Surat**. Property in the name of **Mr. Vikashkumar Ashvinibhai Patel**. Bounded by :- **North** : Plot No.165, **East** :18 Sq ft Soc. Internal road of Society **South** : Plot No.167paiki remaining place, **West** : Plot No.208 & 209 paiki place.

Date : 27.10.2023, Place : Surat **Authorised Officer, Bank of Baroda**

Bank of Baroda
Kapodara Branch : Jay Complex, Upper Ground Floor, Opp. Hirabag Circle, Kapodara, Varachha Main Road, Surat - 395006, Phone : 0261-2545425, 2545424, E-mail : kapoda@bankofbaroda.com

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **20.06.2023** calling upon the **Mr. Vit**

ફોર્મ બી સાર્વજનિક જાહેરાત

(ભારતીય દિવાલા અને શોધન અદામતા બોર્ડ
(ફડયા પ્રક્રિયા) નિયમનો, ૨૦૧૬ નો નિયમન ૧૨)

અર્પિતા ફિલામેન્ટ્સ પ્રાઇવેટ લીમીટેડના સ્ટેક હોલ્ડરોની જાણકારી માટે

સંબંધિત	વિગત
૧. કોર્પોરેટ દેવાદારનું નામ	મેસર્સ અર્પિતા ફિલામેન્ટ્સ પ્રાઇવેટ લીમીટેડ
૨. કોર્પોરેટ દેવાદારના ઇન્ફોર્મેશનની તારીખ	૨૬.૦૩.૨૦૦૯
૩. ઓબોલીટી જેના હેઠળ કોર્પોરેટ દેવાદાર સંસ્થાપિત/ રજીસ્ટર્ડ છે	ફંપની રજીસ્ટ્રાર- અમદાવાદ
૪. કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓથર નં./ લીમીટેડ લાયપીલીટી ઓથર નં.	U1720GJ2009PTC056411
૫. કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઈ હોય તો) નું સરનામું	૪/૩૩૧૦, એચ.કે.સેરી, વેરામપુરા, અંબા વાવર, સુરત, ગુજરાત, ભારત-૩૯૫૦૦૩.
૬. ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની તારીખ	૨૫.૧૦.૨૦૨૩
૭. કોર્પોરેટ દેવાદારના ફડયાની શરૂઆતની તારીખ	૨૫.૧૦.૨૦૨૩ (આરેફ ૨૬.૧૦.૨૦૨૩ ના રોજ મળી હતો.)
૮. ફડયા અધિકારી તરીકે કાર્યરત ઇન્સોલ્વન્સી પ્રોડેક્સનનું નામ અને રજીસ્ટ્રેશન નંબર	શ્રી પ્રણેશ મહેન્દ્રભાઈ જગશેઠ રજી. નં.: IBB/IPA-001/IP-P02219/2020-2021/13456
૯. ફડયા અધિકારીનું સરનામું અને ઉમેરણ બોક્સ રજીસ્ટર્ડ ગુજરાત	સરનામું: ઓફીસ ૩૦૨, ડાહ્યા માલ, વિજયવર, પેટ નં. ૧, મથુરા પેટ, શ્રીમ રોડ, એસાઈપીએસ હોસ્ટીલ, સુરત-૩૯૫૦૦૧. ઈમેઇલ: jagasheth@gmail.com
૧૦. ફડયા અધિકારી સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઉમેરણ	સરનામું: ઓફીસ ૩૦૨, ડાહ્યા માલ, વિજયવર, પેટ નં. ૧, મથુરા પેટ, શ્રીમ રોડ, એસાઈપીએસ હોસ્ટીલ, સુરત-૩૯૫૦૦૧. ઈમેઇલ: liquidation.arpita@gmail.com
૧૧. ઘવાચો જવા કરવાની છેલ્લી તારીખ	૨૬.૧૧.૨૦૨૩

આથી અહીં નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રીબ્યુનલ, અમદાવાદ દ્વારા ૨૫.૧૦.૨૦૨૩ ના રોજ અર્પિતા ફિલામેન્ટ્સ પ્રાઇવેટ લીમીટેડના ફડયાની શરૂઆતનો આદેશ આપ્યો હતો. આથી અર્પિતા ફિલામેન્ટ્સ પ્રાઇવેટ લીમીટેડના સ્ટેકહોલ્ડરોને વિગત નં. ૧૦ સાથે જણાવેલ સરનામાં પર ફડયા અધિકારીને ૨૪.૧૧.૨૦૨૩ સુધી અથવા એ પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે. નાણાકીય કેસીટલે ફક્ત ઇલેક્ટ્રોનિક માધ્યમથી તેમના દાવાઓ તેમજ પુરાવા જમા કરી શકશે. અન્ય તમામ કેસીટર જાતે, પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમથી તેમના દાવા જમા કરી શકશે. ખોટા કે ગેરમાર્ગે દોરતા દાવાઓના પુરાવાની સુપરતગી દંડને પાત્ર બનશે. ફડયા પ્રક્રિયા દરમિયાન સ્ટેક હોલ્ડરો તેમના દાવા જમા ન કરે તો, ઇન્સોલ્વન્સી અને બેંક્રપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન્સ માટેની ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયા) નિયમનો, ૨૦૧૬ હેઠળ કોર્પોરેટ ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયા દરમિયાન આવા સ્ટેકહોલ્ડરોએ જમા કરેલ દાવાઓ કલમ ૩૮ હેઠળ જમા કરેલ ગણવામાં આવશે. ખોટા કે ગેરમાર્ગે દોરતા દાવાઓના પુરાવાની સુપરતગી દંડને પાત્ર બનશે. શ્રી પ્રણેશ મહેન્દ્રભાઈ જગશેઠ ફડયા અધિકારી, અર્પિતા ફિલામેન્ટ્સ પ્રાઇવેટ લીમીટેડના મામલામાં રજી. નં. IBB/IPA-001/IP-P02219/2020-2021/13456 તારીખ : ૩૧.૧૦.૨૦૨૩ રજી. નં. : AA/13456/02/050324/105527 ૦૫/૦૩/૨૪ સુધી માન્ય રાખા : અમદાવાદ



homefirst
We'll take you home

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703

Website: homefirstindia.com Phone No.: 180030008425

Email ID: loanfirst@homefirstindia.com

વ્યક્તિગત સામાન દુર કરવા અંગે નોટીસ

નીચે જણાવેલ દેવાદારોને નીચે જણાવ્યા મુજબ માંગણા નોટીસો જારી કરાઈ હતી, જેમાં જણાવેલ સમયગાળા દરમિયાન બાકી રકમ ચુકવવામાં નિષ્ફળ ગયા હતાં. આથી, અધિકૃત અધિકારીઓએ જણાવેલ નિયમોના નિયમ ૮ અને ૮ સાથે વાંચતી જણાવેલ એક્ટની કલમ (૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કબજો લઈ લીધો છે:

ક્રમ નં.	દેવાદારના નામ	મિલકતનું સરનામું	માંગણા નોટીસની તારીખ	માંગણા નોટીસની રકમ	કબજાની તારીખ	સ્થાવર મિલકતની વિગત	અધિકૃત અધિકારીનો નંબર
1.	રિતેષ આર ભોલે, સંગિતા બાઇ	ફ્લેટ-૧૦૮, હારિદ્રા હાઇવાઈ, પ્લોટ નં.૦, સર્વે નં. ૧૪૫/૧, વલસાડ વાટિકા, ચાણોદ ગામ, વાપી, ગુજરાત રાજ્ય, પિનકોડ ૩૬૬૧૧૧	06-03-2023	9,07,731	06-05-2023	દયુભલાઈટ, પુરશી (લાકડાની), સોફા (લાકડાનો), આસરો પલાવર, રેફ્રીજેટર, ટી.વી. કુલર, બ્યુટુથ સ્પીકર, ટેપ (આચળ), કપ બોર્ડ, કિચન વેર	8305304562
2.	જશ્વંતલા દયાશંકર મલ, સુનિલ ડિ મલ	ફ્લેટ નં. ૩૦, વિંગ ૩, ગાયકી કોમ્પ્લેક્સ, સર્વે નં. ૨૫૦/૧૦ પેડી ૧, રાજકોટનગર, હોસી, વાપી, ગુજરાત-૩૬૬૧૧૫.	09-03-2022	8,04,405	15-06-2022	બેડ, કિચન ફેન, ફેન, બેચલ અને પ્લસ્ટીક બકેટ્સ, મેટ્રેસ, સિલપાઈ, સ્ટીલ સ્ટેન્ડ, લાકડાનું મંદિર	8305304563
3.	મનિષા સહાયણી, વિનોદકુમાર ચાવલ	ફ્લેટ નં. ૩૦૫, બિલ્ડીંગ-એ, ગોલ્ડન પાર્ક, વૃંદાવન પાર્ક પાછળ, ગુમાઈકી સારીગામ, વલસાડ, ગુજરાત-૩૬૬૧૫૫.	23-09-2021	9,81,673	22-09-2023	બેડ, સીલીંગ ફેન, ગ્રેસ સીલીન્ડર, કિચન વેર, ટેબલ, ટી.વી. શો પીસ, ક્લોથ, સાયકલ, મેટ્રેસ વોથ, મિકસર, સ્ટીલ સ્ટેન્ડ	8305304564
4.	આરમા ખાતુન, હનનઅહમદ મંસુરી, શાહીદ મંસુરી, હનસઅહમદ મંસુરી	ફ્લેટ નં. ૩૦૩, બિલ્ડીંગ એ, અમરદીપ ઓપાર્ટમેન્ટ, હિરાનગર, ગામ છાવલાડા, તાલુકો વાપી, ગુજરાત-૩૬૬૧૧૫	04-07-2021	7,44,904	11-07-2023	કિનચાયર, સ્ટીલ સ્ટેન્ડ, બેડ, કપડા, ટેબલ અને પુરશી, ટી.વી., દયુભલાઈટ, ડ્રમ અને કેકેટ	8305304565

આથી અહીં જાણ કરવામાં આવે છે કે જણાવેલ મિલકતમાં રહેલ સામાન/બંગમ/વ્યક્તિગત મિલકતો આ નોટીસની તારીખથી ૭ દિવસની અંદર દુર કરવાની રહેશે.

જો જણાવેલ સામાન મિલકતમાંથી દુર કરવામાં નહીં આવે તો, તેઓ નિયત કાળુની પ્રક્રિયા અનુસરીને તેનો નિકાલ/વેચાણ કરશે. હોમફર્સ્ટ કાયદાના અનુબાનાર્થે મિલકતના રોકેજમાંથી કોઈપણ નુકશાન માટે જવાબદાર ગણાઈ નહીં. તેના અર્થ અને પરિણામો માટે ફક્ત તમે જવાબદાર ગણાઓ.

આથી તમેને જાણ કરવામાં આવે છે કે તમારે ઉપરોક્ત અધિકારીનો સંપર્ક કરીને આ નોટીસમાં જણાવેલ તારીખથી ઉપર જણાવેલ મિલકતમાંથી વ્યક્તિગત સામાન દુર કરવા ગોઠવણ કરવી પડશે.

આ જાહેર નોટીસ તમારી આઈ જી સુધીની બાકી રકમની વસુલતા માટે હોમફર્સ્ટના હજો પ્રત્યે પૂર્તિહદ વગર જારી કરવામાં આવી છે.

તારીખ: ૩૧.૧૦.૨૦૨૩

સ્થાન: વાપી

અધિકૃત અધિકારી

હોમફર્સ્ટ ફાઇનાન્સ કંપની લિમિટેડ

[illegible]

YES BANK યશ બેંક લીમીટેડ				
રજીસ્ટર્ડ એન્ડ રજીસ્ટર્ડ બ્રોકર/સી: સી.એ.સી. ઓફિસ, એન્ડ વેરન્ટ એગ્રીમેન્ટ હોલ, સાબરમતીકાંડ, મુંબઈ-૪૦૦૦૨૭ સામાન્ય બેંકોના સ્થાપક બેંકોની ટીમ, બેંકોના માલિક, એનિમેટ ટ્રસ્ટ, કૃષિ બચત સંઘ, સંસ્થા દરમ્યાન, મુંબઈ-૪૦૦૦૨૭				
સ્થાપક મિલકતોના વેચાણ માટે વેચાણ નોટીસ				
સિકોસીટી ઇન્વેસ્ટર્સ (રેગ્યુલેટેડ) નિયમો, ૨૦૨૨ ના અધીન (દુ) ની ઓગળાવણી સાથે યોજાતા સિકોસીટી ઇન્વેસ્ટમેન્ટ અને સીકન્ડ-ટુકન્ડ સાથે ફાયનાન્સિયલ એક્સેસ અને એક્સીડેન્સીઝ ઓફ સિકોસીટી ઇન્વેસ્ટર્સ ઓફ, ૨૦૨૨ હેઠળ સ્થાપક મિલકતોના વેચાણ માટે ઈ-ટ્રાન્ઝેક્શન નોટીસ આથી ખાસ કરીને દેવાવેલો, સર્વ-દેવાવેલો, બીમીનાર અને ગીરવેદારો સાથે અને ખંદેર જતાવાને નીચીસ અપાવેલ છે કે નીચે દર્શાવેલ સ્થાપક મિલકતો સિકોસીટી લેવારને ગીરવેદાર/કારકીલ છે, જેની બેલિડેસ નીચીસ લીમીટેડ એટલે કે સિકોસીટી લેવારના અધિકૃત અધિકારીઓ દ્વારા લીધી છે. “જેનું જાન બે”, “જેનું એન બે”, “જેનું એન બે” ના દાયરો સે.૧૧.૨૦૨૩ ના અંગે સંચલ દેવક, તેના પોષાયેટર શ્રી વિકાસ નેમ્કડ માર્ક ડેટાસ્ટ (દેવાર), શ્રી વિકાસ નેમ્કડ માર્ક (પોષાયેટર) ને ગીરવેદાર અને ગીરવેદાર, શ્રીમતી ગાયત્રી વિકાસ મુર્ખ (બીમીનાર), શ્રી પ્રકાશ નેમ્કડ મુર્ખ (બીમીનાર) પાસેથી સિકોસીટી લેવારની લેવાઈ રકમ રૂ. ૩,૧૬,૪૦૬,૬૦૬.૬૦/- એ નવેમ્બર, ૨૦૨૨ મુજબની નોંધ કરાવાના બદલે હાલ ત્યાં અને જાણિતી વાસ્તુવાત તેના વેચાણ માટે આવી. ટીપ્પનિંગ દિવસ અને અંતરમાં મનો ક્ષિપ્રગતિ નીચી અપાવેલ છે.				
ક્રમ નં	સિકોસીટીના નામ અને પ્રાપ્તિના નામ અને	મિલકતોની વિગત	સીડર્સ લિમિટ (રૂ.મી)	લિમિટ ઇન્વેસ્ટમેન્ટ (સબમીટ મનો ક્ષિપ્રગતિ)
1	મેસર્સ સંચલ દેવક તેના પોષાયેટર શ્રી વિકાસ નેમ્કડ માર્ક ડેટાસ્ટ (દેવાર)	શોખ નં. ૧૦૨, પાંચમો માળ, સામા માધવ દેસકામવાઈ માર્કેટ તરીકે જાણીતી બિલ્ડિંગમાં, દેવાડ, રેવન્યુ સર્વે નં. ૧૨૮, બ્લોક નં. ૧૧૧/બી, ટાઉન પ્લાનિંગ સર્વે નં. ૩૫ (કુમ્ભારિયા, સાસોલી-સાનિયા ઇમે), કામના પલો નં. ૧૦, ગામ દેવાડ, તાલુકો બોચી, વિસ્ત્ર સુરુત, કુલ સેવકન આપને એમ.એ. બીમી એક્સિડા જાદત સી.એ. અને કુલ સેવકન બિલ્ડ આ એક્સિડા પૌરઝ.રૂ. ૬૫.૦૦ સી.એ. કાપેટ એક્સિડા રૂ.૬૬.૦૦ રૂ. ૬૫.૦૦ એટલે કે રૂ. ૪૫.૦૦ સી.એ. તેમજ નીચીની બીમીનાર નં વહેસાલેલે દિસેસો ધાવતીલ મિલકતના તમામ ભાગ અને દિસેસા.	Rs.18,50,000/-	Rs.1,85,000/-
2	શ્રી વિકાસ નેમ્કડ માર્ક (પોષાયેટર અને ગીરવેદાર, બીમીનાર)	શોખ નં. ૧૦૨, પાંચમો માળ, સામા માધવ દેસકામવાઈ માર્કેટ તરીકે જાણીતી બિલ્ડિંગમાં, દેવાડ, રેવન્યુ સર્વે નં. ૧૨૮, બ્લોક નં. ૧૧૧/બી, ટાઉન પ્લાનિંગ સર્વે નં. ૩૫ (કુમ્ભારિયા, સાસોલી-સાનિયા ઇમે), કામના પલો નં. ૧૦, ગામ દેવાડ, તાલુકો બોચી, વિસ્ત્ર સુરુત, કુલ સેવકન આપને એમ.એ. બીમી એક્સિડા જાદત સી.એ. અને કુલ સેવકન બિલ્ડ આ એક્સિડા પૌરઝ.રૂ. ૬૫.૦૦ સી.એ. કાપેટ એક્સિડા રૂ.૬૬.૦૦ રૂ. ૬૫.૦૦ એટલે કે રૂ. ૪૫.૦૦ સી.એ. તેમજ નીચીની બીમીનાર નં વહેસાલેલે દિસેસો ધાવતીલ મિલકતના તમામ ભાગ અને દિસેસા.	Rs.18,50,000/-	Rs.1,85,000/-
3	શ્રીમતી ગાયત્રી વિકાસ મુર્ખ (બીમીનાર)	શોખ નં. ૧૦૩, પાંચમો માળ, સામા માધવ દેસકામવાઈ માર્કેટ તરીકે જાણીતી બિલ્ડિંગમાં, દેવાડ, રેવન્યુ સર્વે નં. ૧૨૮, બ્લોક નં. ૧૧૧/બી, ટાઉન પ્લાનિંગ સર્વે નં. ૩૫ (કુમ્ભારિયા, સાસોલી-સાનિયા ઇમે), કામના પલો નં. ૧૦, ગામ દેવાડ, તાલુકો બોચી, વિસ્ત્ર સુરુત, કુલ સેવકન આપને એમ.એ. બીમી એક્સિડા જાદત સી.એ. અને કુલ સેવકન બિલ્ડ આ એક્સિડા પૌરઝ.રૂ. ૬૫.૦૦ સી.એ. કાપેટ એક્સિડા રૂ.૬૬.૦૦ રૂ. ૬૫.૦૦ એટલે કે રૂ. ૪૫.૦૦ સી.એ. તેમજ નીચીની બીમીનાર નં વહેસાલેલે દિસેસો ધાવતીલ મિલકતના તમામ ભાગ અને દિસેસા.	Rs.18,50,000/-	Rs.1,85,000/-
4	શ્રી વિકાસ નેમ્કડ માર્ક (બીમીનાર)- ૧૧૧૧૬૬૮૮૮	શોખ નં. ૧૦૨, પાંચમો માળ, સામા માધવ દેસકામવાઈ માર્કેટ તરીકે જાણીતી બિલ્ડિંગમાં, દેવાડ, રેવન્યુ સર્વે નં. ૧૨૮, બ્લોક નં. ૧૧૧/બી, ટાઉન પ્લાનિંગ સર્વે નં. ૩૫ (કુમ્ભારિયા, સાસોલી-સાનિયા ઇમે), કામના પલો નં. ૧૦, ગામ દેવાડ, તાલુકો બોચી, વિસ્ત્ર સુરુત, કુલ સેવકન આપને એમ.એ. બીમી એક્સિડા જાદત સી.એ. અને કુલ સેવકન બિલ્ડ આ એક્સિડા પૌરઝ.રૂ. ૬૫.૦૦ સી.એ. કાપેટ એક્સિડા રૂ.૬૬.૦૦ રૂ. ૬૫.૦૦ એટલે કે રૂ. ૪૫.૦૦ સી.એ. તેમજ નીચીની બીમીનાર નં વહેસાલેલે દિસેસો ધાવતીલ મિલકતના તમામ ભાગ અને દિસેસા.	Rs.18,50,000/-	Rs.1,85,000/-
5	શોખ નં. ૧૦૧, પાંચમો માળ, સામા માધવ દેસકામવાઈ માર્કેટ તરીકે જાણીતી બિલ્ડિંગમાં, દેવાડ, રેવન્યુ સર્વે નં. ૧૨૮, બ્લોક નં. ૧૧૧/બી, ટાઉન પ્લાનિંગ સર્વે નં. ૩૫ (કુમ્ભારિયા, સાસોલી-સાનિયા ઇમે), કામના પલો નં. ૧૦, ગામ દેવાડ, તાલુકો બોચી, વિસ્ત્ર સુરુત, કુલ સેવકન આપને એમ.એ. બીમી એક્સિડા જાદત સી.એ. અને કુલ સેવકન બિલ્ડ આ એક્સિડા પૌરઝ.રૂ. ૬૫.૦૦ સી.એ. કાપેટ એક્સિડા રૂ.૬૬.૦૦ રૂ. ૬૫.૦૦ એટલે કે રૂ. ૪૫.૦૦ સી.એ. તેમજ નીચીની બીમીનાર નં વહેસાલેલે દિસેસો ધાવતીલ મિલકતના તમામ ભાગ અને દિસેસા.	Rs. 20,50,000/-	Rs. 2,05,000/-	
6	શોખ નં. ૧૦૨, પાંચમો માળ, સામા માધવ દેસકામવાઈ માર્કેટ તરીકે જાણીતી બિલ્ડિંગમાં, દેવાડ, રેવન્યુ સર્વે નં. ૧૨૮, બ્લોક નં. ૧૧૧/બી, ટાઉન પ્લાનિંગ સર્વે નં. ૩૫ (કુમ્ભારિયા, સાસોલી-સાનિયા ઇમે), કામના પલો નં. ૧૦, ગામ દેવાડ, તાલુકો બોચી, વિસ્ત્ર સુરુત, કુલ સેવકન આપને એમ.એ. બીમી એક્સિડા જાદત સી.એ. અને કુલ સેવકન બિલ્ડ આ એક્સિડા પૌરઝ.રૂ. ૬૫.૦૦ સી.એ. કાપેટ એક્સિડા રૂ.૬૬.૦૦ રૂ. ૬૫.૦૦ એટલે કે રૂ. ૪૫.૦૦ સી.			

ફોર્મ બી સાર્વજનિક જહેરાફત (ભારતીય ફિલાલ અને શેડિંગ ચક્રાધિકાર ઓફ ફડ ફડા પ્રક્રિયા) નિયમનો, ૨૦૧૬ નો નિયમન ૧૨) અપિતા ફિલાલેન્ડસપ્રાઇવેટ લીમીટેડના સ્ટેક હોલ્ડરનો બાધકારી માટે	
સંબંધિત વિગતો	
૧. કોષ્ટકેટ દેવાદારનું નામ	મેસર્સ અર્લિતા ફિલાલેન્ડસપ્રાઇવેટ લીમીટેડ
૨. કોષ્ટકેટ દેવાદારના ઉપનામોની તારીખ ઓપોર્ટીનિટી જેના હેઠળ કોષ્ટકેટ દેવાદાર સંસ્થાપિત / સંજોગે છે	૨૬.૦૩.૨૦૦૯ ફોર્મી સ્થાપના - અધ્યદશ
૩. કોષ્ટકેટ દેવાદારનો કોષ્ટકેટ ઓળખ નં./ કોષ્ટકેટ લાભગ્રાહીની ઓળખ નં.	U1720GJ2009PTC056411
૪. કોષ્ટકેટ દેવાદારની સંજોગે ઓફીસ અને મુખ્ય ઓફીસ (હોમ ઓફીસ) નું સંસ્થાન	૪/૩૭૧૦, એન.કે.સી. બેન્કામુખ, ગાંધી બજાર, સુરત, ગુજરાત, ભારત-૩૬૫૦૦૩.
૫. ઉપનામોની રીજીસ્ટ્રેશન પ્રક્રિયાની તારીખની તારીખ	૨૬.૦૩.૨૦૨૩
૬. કોષ્ટકેટ દેવાદારના કુલની રકમની તારીખ	૨૬.૦૩.૨૦૨૩ (આશરે ૨૬.૦૩.૨૦૨૩ ના રોજ મળી હતી).
૭. કાન્યા અધિકારી તરીકે કાર્યરત ઉપનામોની પ્રોફાઇલનું નામ અને સંજોગોનું નંબર	શ્રી પ્રફેશ મેનેજમેન્ટ જયારે સં.નં.: IBBI/PA-001/IP-P02219/2020-2021/13456
૮. કાન્યા અધિકારીનું સંસ્થાન અને ઉમેશબ ઓફીસ સંજોગે મુજબ	સંસ્થાન: કોષ્ટકેટ ઓફ, ગાંધી બજાર, સુરત-૩૬૫૦૦૩. ફોન: ૯૬, ૯૧૭૭૭, મેસાજીસીએ ઓફીસ, સુરત-૩૬૫૦૦૩. ઇમેઇલ: jagasathi@gmail.com
૯. કાન્યા અધિકારી સાથે પસંદગીના માટેનું સંસ્થાન અને ઉમેશબ	સંસ્થાન: કોષ્ટકેટ ઓફ, ગાંધી બજાર, સુરત-૩૬૫૦૦૩. ફોન: ૯૬, ૯૧૭૭૭, મેસાજીસીએ ઓફીસ, સુરત-૩૬૫૦૦૩. ઇમેઇલ: liquidation.arpta@gmail.com
૧૦. ધાવણી જેના કસ્ટોડિયન ઓફીસ તરીકે	૨૬.૧૧.૨૦૨૩
નોટ: ૧) ગેઝેટેડ હોલ્ડર દાખલના પુરાવાની સુરક્ષાની દ્રશ્ય પત્રો. અથવા ઓફીસ હોલ્ડર દાખલના પુરાવામાં સામેલ છે કે જેનેલત કાન્યાની રીજીસ્ટ્રેશન, અમાદાદ દ્વારા ૨૫.૦૩.૨૦૨૩ ના રોજ અર્લિતા ફિલાલેન્ડસપ્રાઇવેટ લીમીટેડના કસ્ટોડિયનના પાસેથી લેવામાં આવેલા પત્રો સામે પસાવેલ સંસ્થાનમાં પર ફડા ઓફીસ હોલ્ડર સં. ૧૧.૨૦૨૩ સુધી અથવા એ પહેલાં રમના દાખલો તેમજ પુરાવા બના કલ્પા જણાવવામાં આવેલ છે. નાણાકીય કંડીકોરે કલેક્ટ કરેલ હવેલોડીંગ માસ્ટરબીલી રમના દાખલો તેમજ પુરાવા બના કલેક્ટ કરેલ છે. અન્ય તમામ કંડીકોરે તમામ, પૂરું દાખલ કરવા હવેલોડીંગ માસ્ટરબીલી રમના દાખલ બના કલેક્ટ કરેલ છે. નોટ: ૨) ગેઝેટેડ હોલ્ડર દાખલના પુરાવાની સુરક્ષાની દ્રશ્ય પત્રો. અથવા ઓફીસ હોલ્ડર દાખલના પુરાવામાં સામેલ છે કે જેનેલત કાન્યાની રીજીસ્ટ્રેશન, અમાદાદ દ્વારા ૨૫.૦૩.૨૦૨૩ ના રોજ અર્લિતા ફિલાલેન્ડસપ્રાઇવેટ લીમીટેડના કસ્ટોડિયનના પાસેથી લેવામાં આવેલા પત્રો સામે પસાવેલ સંસ્થાનમાં પર ફડા ઓફીસ હોલ્ડર સં. ૧૧.૨૦૨૩ સુધી અથવા એ પહેલાં રમના દાખલો તેમજ પુરાવા બના કલ્પા જણાવવામાં આવેલ છે. નાણાકીય કંડીકોરે કલેક્ટ કરેલ હવેલોડીંગ માસ્ટરબીલી રમના દાખલો તેમજ પુરાવા બના કલેક્ટ કરેલ છે. અન્ય તમામ કંડીકોરે તમામ, પૂરું દાખલ કરવા હવેલોડીંગ માસ્ટરબીલી રમના દાખલ બના કલેક્ટ કરેલ છે.	